

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

IN

ORIGINAL APPLICATION NO. 56 Of 2021

IN THE MATTER OF

Mr. Tousif Bagnikar

...Petitioner

Versus

M/s Shree Balaji Anodizing and Ors.

...Respondents


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COMPILATION – I

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Pune

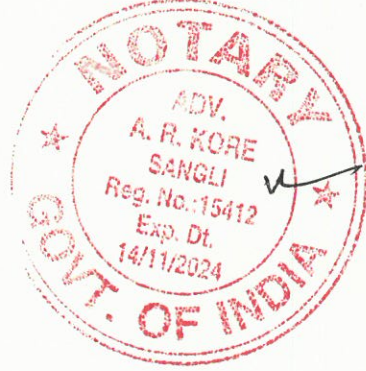
Date: 20/10/2021


Advocate for the Applicant.

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

IN

ORIGINAL APPLICATION NO. 56 Of 2021



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Mr. Tousif Bagnikar

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20 OCT 2021

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M/s Shree Balaji Anodizing and Ors.

...Respondents

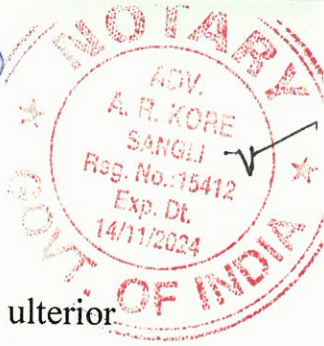
REPLY ON BEHALF OF RESPONDENT NO. 1, TO
THE ORIGINAL APPLICATION FILED BY THE
APPLICANT AS FOLLOWS:

1. PRELIMINARY SUBMISSION:

- a) That the applicant has filed this complaint with ulterior motive and in order to satisfy his personal demands. The applicant has tried to show that he is a publicly spirited citizen and supports development of environment which is totally wrong and false. The applicant is having habit to file cases against industries for personal reasons. The applicant is not having any concerned towards the environment and he is only using the machinery of the NGT to satisfy personal demands. (The applicant has also filed

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case at NGT against his ex-employer in order to fulfill the ulterior motive)

- b) **The present respondent is not engaged in the manufacturing activities.** The present respondent is engaged in a business of Powder coating and anodizing of materials e.g. doors, windows etc. The water is only used for dipping of the job therefore the water is not discharged from the unit. The procedure for powder coating of the object doesn't allow single particle of coating powder to go into the air. As there is no any production neither effluent is discharged nor fumes/smokes come out due to operation of present respondent's unit. Because of which question of water and air pollution by the respondent unit doesn't arise. The present respondent unit is a small scale unit.
- c) **The fictitious story narrated by the applicant about discharge of water and thereby pollution of river is totally wrong, false and funny. The applicant don't even know the working and operations about the unit.** The applicant has filed the present case with haste and without even knowing the business activity of the respondent.
- d) The unit of the present respondent is situated at MIDC Kupwad. The river Krishna is at a distance of more than 15 Km from respondent's unit. The discharge of even all the units of MIDC Kupwad is not having connection with the river Krishna. The applicant has drafted imaginary story in order to aggravate his

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allegations. Because of which it will be totally unfair to entertain complaint of the applicant.

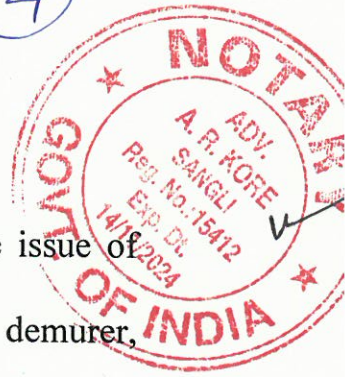
- e) As the proprietor of the present respondent and his family members were Covid positive and also because of the natural calamities the applicant was unable to obtain consent from MPCB within time. However after getting the notice from MPCB the present respondent immediately took necessary actions, fulfilled all the compliances, installed ETP (Even though the water is not discharged from the unit), applied for Consent. The respondent neither intended to harm the environment nor disrespected the orders of Court and MPCB. But the applicant wants to close down the respondent unit. Because of which the application and allegations needs to be verified minutely.
- f) The MPCB have given directions of closure to the respondent unit. The family's dependent upon respondent unit are facing starvation and not able to fulfill their demands of daily needs. Closure is not the solution. It is also necessary in the interest of justice to give opportunity to the respondent to correct the technical mistakes.

2. PRELIMINARY OBJECTIONS:

That the present application is hopelessly barred by limitation and deserves to be dismissed forthwith. The present respondent wants to invite the Tribunal to the para II of the application wherein the applicant has made allegations about

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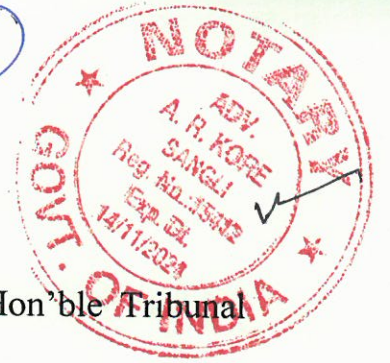
alleged pollution since more than five years. Since the issue of limitation in the present case, even if considered on a demurer, would only lead to one conclusion, that is the application is being hopelessly barred by time. Therefore it is necessary to hear and decide the said issue of limitation as a preliminary issue before proceeding with hearing the matter on merits

3. PARAWISE REPLY TO THE APPLICATION

- A. The application, its contents, facts and grounds are wrong, incorrect and misleading in nature. The allegations made against the present respondent are vague in nature and hence the present respondent denies all the allegations of the applicant.
- B. That the contents of Para II of the application is totally wrong, false, misleading and vague in nature. Hence it is denied by this respondent. Five years are not even completed since the beginning of activities of the respondent unit and the applicant is alleging that respondent is polluting environment from more than five years. This only allegation of applicant about pollution by respondent from more than five years shows falsity of the application.
- C. The contents of Para no. 1 of the Brief facts are totally wrong and false hence it is denied by the present respondent. It is the submission of the present respondent that, using the enactments, Government machinery and this Tribunal to satisfy personal issues and for ulterior motive cannot be considered as public spirit and

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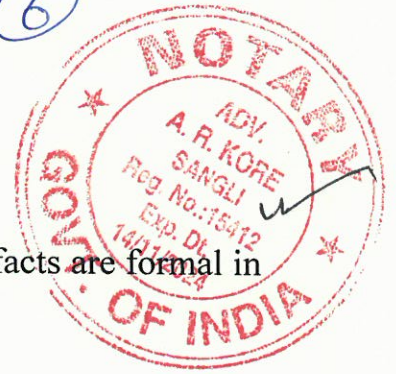


supporting development of Environment. The Hon'ble Tribunal should take strict action against such person so that no one could dare to use Judiciary as a tool. The applicant has never done anything to protect the environment. The applicant be ordered to provide strict proof to show the applicant's concern towards environment. If the applicant is having concern for environment, he could have asked this Tribunal to give direction to the present respondent to obtain consent or directions to MPCB to take a special drive of consent for sectors who are unaware about it. However, the applicant has asked for directions to close down the unit of respondent. The respondent has done all the required compliances however the applicant is putting pressure on authorities so that respondent shall not get permission to run the unit. Applicant is making efforts to close down the respondent unit permanently for his personal reasons. However, if the unit is closed permanently, then the respondent, people dependent upon them and their of families will face starvation. The applicant has not disclosed his business.

- D. The contents of para no 2 of the Brief facts is also wrong, false and misleading hence it is not admitted by the present respondent. It is submission of the present respondent that the applicant doesn't know about the business activity, its operation of present respondent. The applicant has filed this application in haste only in order to create pressure on the present respondent and other industries situated at MIDC Kupwad and Miraj.

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- E. The contents of para no. 3, 4, 5, 6 and 7 of brief facts are formal in nature and matter of record.
- F. The contents of para-No. 8 are wrong, false and fabricated in nature, hence it is denied by the present respondent. It is submission of the present respondent that the applicant must be directed to produce strict proof about his allegation of para 8 i.e. statement of applicant that, he observed the illegal dumping of untreated toxic effluent into MIDC drain. The respondent unit is not a manufacturing unit because of which there is no any discharge of toxic effluent. It is a submission of the respondent that, the applicant has filed number of RTI application to the MPCB. After getting information from MPCB the applicant scrutinizes the information and starts to target specific industries. Filing of case at Hon'ble NGT is a tactics and used to threaten other industries in order to get some personal benefits. The applicant is not having concern about the environment. The applicant wants to get personal benefits by filling such complaints. This type of business is serious threat to the society at large and the Hon'ble NGT should strictly take action against such persons.
- G. The present respondent is unaware about the contents of para no. 9 and 10 of the brief facts, therefore it is denied for want of knowledge. The applicant has not given single letter/complaint to the respondent till today.
- H. The contents of Para No. 11 of the brief facts are totally wrong and false. It is denied by the present respondent. The present

(7)

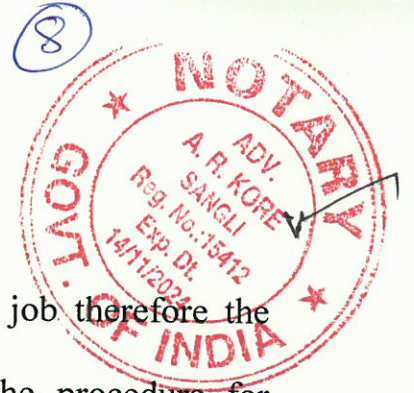
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respondent is not having any connection with production of polyester resin.

- I. That the contents of para 12 are wrong, false and misleading hence it is denied by the present respondent.
- J. The grounds mentioned in the original application are wrong, false, misdirecting and baseless. Hence, they are denied by this respondent
- K. The contents of para A of the Grounds are wrong, false and misleading hence it is denied by the present respondent.
- L. The contents of para B, C, D, E, E, F, G and H of the grounds are baseless, wrong, false, fabricated and made only to aggravate the allegations. Hence it is denied by the present respondent.
- M. The contents of para no. 14, 15 and 16 are formal in nature.
- N. **REPLY TO PARA ON LIMITATION:** The contents of para on limitation is vague, baseless and cannot be countenanced by this Hon'ble Tribunal. As submitted herein before, the present application is hopelessly barred by limitation and deserves to be dismissed forthwith. The Answering respondent craves for deciding issue of limitation as a preliminary issue, in response to para on limitation.
4. The applicant is not engaged in any manufacturing activities. The present respondent is engaged in a business of Powder coating and anodizing of materials e.g. Doors, windows etc.

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The water is only used for dipping of the job therefore the water is not discharged from the unit. The procedure for powder coating of the object doesn't allow single particle of coating powder to go into the air. Neither water is discharged nor fumes/smokes come out due to operation of present respondent's unit. Therefore, question of water and air pollution by the respondent unit doesn't arise.

5. The officers of the MPCB visited premises of present respondent on 9/7/2021 and directed to install ETP. The present respondent immediately took serious note of it and asked to Thilak Surface Treatment for the quotation for ETP on the same day. The Thilak Surface Treatment gave quotation of EPT on 10/07/2021. After receiving quotation, the present respondent immediately placed order to install ETP on 11/07/2021 and informed the officers accordingly. The applicant is knowing this fact. **(The copy of said quotation dated 10/07/2021 and work order Dated 11/07/2021 is annexed and marked herewith as "Annexure A")**.
6. However after placing the orders of ETP, the flood situations arises at Sangli District which caused delay in installation of ETP. The Thilak Surface Treatment have also installed the ETP at present respondent's unit. On 20/09/2021. **(The copy of said installation report is annexed and marked herewith as "Annexure B")**.

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7. Meanwhile the Regional officer MPCB, Kolhapur issued direction to close down the present respondent's unit vide order dated 27/09/2021. The present respondent obeyed the said orders and stopped its activities. (The copy of said closure orders is annexed and marked herewith as "Annexure C").



8. The present respondent has fulfilled all the non-compliances raised by the MPCB and applied for the Consent to the MPCB having UAN no. MPCB-CONSENT-0000123986. Because of the closure directions the families dependent upon the respondent unit are facing starvation. (The copy of said application for consent is annexed and marked herewith as "Annexure D").

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9. The present respondent has not engaged into any manufacturing activities. The present respondent has only failed to obtain consent from MPCB. The present respondent has not damaged the environment.
10. The present respondent has fairly admitted his default and shown his intention to correct his mistakes. In fact the present respondent has fulfilled all the non-compliances and is also ready to abide the conditions if any imposed by this Hon'ble Tribunal. The present respondent is not a wrongdoer. The present respondent has only failed to take technical permissions.

11. The present respondent is not doing any illegal business. There are some irregularities which is fairly accepted and cured by the present respondent. The applicant is not affected person. The object of the National Green Tribunal Act itself speaks about improvement of human Environment. The present respondent improved itself to avoid anything which is harmful to the environment. The present respondent has suffered huge losses due to COVID 19 and is trying to restart the business by taking lots of efforts. **The closure of the respondent unit will not serve any purpose. The families dependent upon respondent are facing hardship and they are not even able to fulfill their daily needs because of the closure directions. It is necessary in the interest of justice to set aside the closure directions given by the MPCB.**



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12. Now a days the culture of using environmental acts against the industries for personal motive is increasing. It is a submission of the present respondent that, the Hon'ble Tribunal should take strict action on those who are using this Tribunal and Government machinery to fulfill their personal demands. The present respondent is having hope that the Hon'ble Tribunal will do the Justice. The industries are running the business by taking all the necessary permissions. However due to lack of proper awareness there are number of units/sectors who doesn't know that the consent from Pollution control boards is necessary for running the business. Number of sectors

especially in small towns are not aware about the consent of pollution control board. The MPCB should take special drive for those who are unaware about the technical permissions.

13. However the MPCB is also not co operative for the Industries. After the directions of Hon'ble NGT, the committee visited present respondent's unit. However, the committee has wrongly prepared its visit report. The committee have mentioned in its report that, the present unit is engaged in manufacturing of anodizing, which is totally wrong and false. The committee has not properly observed the working of the unit. The present respondent signed on the report as the committee members asked him to sign. The said inspection report is biased and hence it is not admitted by the present respondent.



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14. In light of the above submissions and the material on record, the present respondent submits that the application is not maintainable and devoid of merit and such is liable to dismissed with cost.
15. Therefore, for these and other reasons it is submitted on behalf of the present respondent that,
- The original application dismissed with cost.
 - The directions of closure given by the Regional officer MPCB on 27/09/2021 may kindly be set aside and The MPCB may kindly be directed to grant application for

consent submitted by the present respondent having UAN no. MPCB-CONSENT-0000123986.

- c. Permission be given to add, alter or amend the reply and to file additional documents as and when required.
- d. Any other just order be passed in favor of present respondent.

Hence the Reply.

Pune

Dated: 20/10/2021

M/S Shri Balaji Anodizing

Through its proprietor



20 OCT 2021

VERIFICATION

I, Mr. Babulal Chandulal Dave, Age: 55 Yrs, Occupation: Business, R/o : Sangli, Proprietor, M/s Shri Balaji Anodizing do hereby solemnly affirm that, the contents of the above-said reply are true and correct to the best of my knowledge, information and belief and I have not suppressed any material fact. In witness whereof, I have signed here at Sangli, on this 20th day of October 2021.

Mr. Babulal Chandulal Dave

Proprietor,

M/s Shri Balaji Anodizing

Presented by,

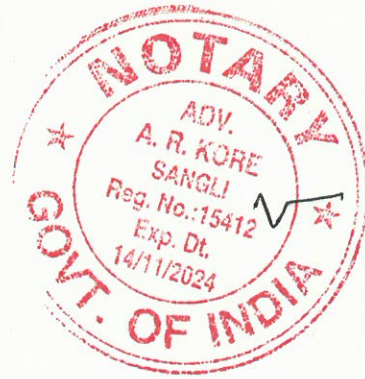
Advocate Amit K. Shinde

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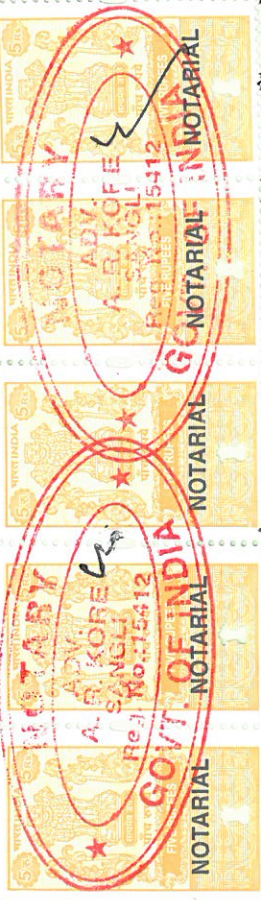
...Respondents

Noted & Registered
at Serial Numbers ... 914/2021
2

AFFIDAVIT

I, Mr. Babulal Chandulal Dave, Age: 55 Yrs, Occupation: Business,

R/o : Sangli, Proprietor, M/s Shri Balaji Anodizing do hereby solemnly
affirm that,



1. I am the Proprietor of M/s Shri Balaji Anodizing i.e. present respondent no. 1.
2. The statements made in para No. 1 to 13 and prayers in para No. 14 of the reply are true and correct to my personal knowledge, information and belief.
3. I have not suppressed any material fact. In witness whereof I have signed here at Sangli, on 20th day of October 2021.

Hence the affidavit.

I Know Affiant.
[Signature]
Adv. A. R. Kore

[Signature]
Affiant

[Signature]
20/10/2021
ADV. A. R. KORE
NOTARY REG. NO. 15412,
GOVT. OF INDIA
Kaveri Appt., Saraswatinagar,
SANGLI - 416 416 (M.S.)

Solemnly affirmed before me by
Shri Babulal Chandulal Dave
Who is identified before me by
Shri Amit K. Shinde Adv
whom personally known. *[Signature]*

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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Pune

Date: 20/10/2021

Advocate for the Applicant.

Quotation

(Original)


 Thilak Surface Treatment State Name : Maharashtra, Code : 27 Contact : 7507327777 E-Mail : thilaksurface@gmail.com www.thilaksurface.com GST NO : 27ACOPM8614Q1ZO	Voucher No. 20	Dated 10-Jul-2021
	Buyer's Ref./Order No. 20	Mode/Terms of Payment 50% Adv. 50% Del.
Invoice to Shree Balaji Anodizing Plot No 157, Nr.Daimond Cold Storej Behind Soled Printer Midc Kupwad Sangli GSTIN/UIN : 27ANTPD9597P1ZN State Name : Maharashtra, Code : 27	Despatch through	Destination
	Terms of Delivery 15-25 Days	

Sl No.	Description of Goods	HSN/SAC	Due on	Quantity	Rate	per	Disc. %	Amount
1	P P TANK L 5' W 3' H 2.5' For Effluet Collection Tank	39021000	10-Jul-2021	1 Pc	38,500.00	Pc		38,500.00
2	P P TANK L 5' W 3' H 2.5' For Effluent Process	39021000	10-Jul-2021	1 Pc	38,500.00	Pc		38,500.00
3	Vessel Ms Fabrication with Frp Coating 1000 Ltrs	84212190	10-Jul-2021	1 Pc	44,500.00	Pc		44,500.00
4	FILTER UNIT Chemical filter Carbon Filter	84219900	10-Jul-2021	1 Pc	15,800.00	Pc		15,800.00
5	Blower 1hp 3 Ph Turbine Blower For Air Agitation	84145990	10-Jul-2021	1 Pc	22,500.00	Pc		22,500.00
								1,59,800.00

continued ...

Quotation(Page 2)

(Original)

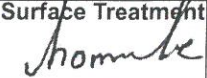
 Thilak Surface Treatment State Name : Maharashtra, Code : 27 Contact : 7507327777 E-Mail : thilaksurface@gmail.com www.thilaksurface.com GST NO : 27ACOPM8614Q1ZO	Voucher No. 20	Dated 10-Jul-2021
	Buyer's Ref./Order No. 20	Mode/Terms of Payment 50% Adv. 50% Del.
Invoice to Shree Balaji Anodizing Plot No 157, Nr.Daimond Cold Storej Behind Soled Printer Midc Kupwad Sangli GSTIN/UIN : 27ANTPD9597P1ZN State Name : Maharashtra, Code : 27	Despatch through	Destination
	Terms of Delivery 15-25 Days	

Sl No.	Description of Goods	HSN/SAC	Due on	Quantity	Rate	per	Disc. %	Amount
	CGST							14,382.00
	SGST							14,382.00
	Total			5 Pc				₹ 1,88,564.00

Amount Chargeable (in words) E. & O.E
Indian Rupees One Lakh Eighty Eight Thousand Five Hundred Sixty Four Only

Company's PAN : **ACOPM8614Q**

Company's Bank Details
 Bank Name : **KOTAK MAHINDRA BANK LTD**
 A/c No. : **06922120003734**
 Branch & IFS Code: **Rajarpuri, Kolhapur & KKBK0000692**

for Thilak Surface Treatment

 Authorised Signatory



SHRI BALAJI ANODIZING

All types of colour Anodizing & Powder Coating

Plot no. L 57, near Diamond Cold Storage MIDC Kupwad -416436 Dist-Sangli

Date – 11/07/2021

To

Thilak Surface Treatment

Shiroli, Kolhapur

Maharashtra

Subject :- Work Order

Dear sir,

As discussed via phone dated on 10/07/2021, we would like to place order for Effluent Treatment Plant i.e. ETP for Anodizing Unit. It is kind request from my side to arrange the ETP as soon as possible.

Looking forward for positive response.

Thank You



THILAK SURFACE TREATMENT

Manufacture of Electroplating Equipments and Plants

GST IN : 27ACOPM8614Q1Z0

+91 7507327777
9595963100

Installation Report

Date - 20/09/2024

To

M/s Shree Balaji Anodizing

MIDC, Kupwad

Sangli

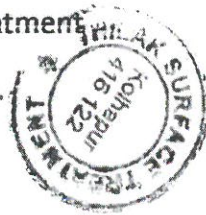
Dear Sir,

We have supplied and installed ETP at your workshop. We have checked the output water quality which is ok. Ph value for output water is 7.

Thanking you

Thilak surface treatment

Shomle



MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@yahoo.com</p>	 <p>“Your Service is Our Duty”</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in</p>
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No. MPCB/RO/KOP/CD/ 2108310003

Date: 27.09.2021

To,

← M/s. Shri Balaji Anodizing.
Plot No. L-57 MIDC Kupwad
Tal Miraj, Dist. Sangli

Sub: Closure Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2008 as amended.

- Ref: 1. NGT order dated 08.05.2013.
2. Complaint of Shri. Tousif Bagnikar, regarding water pollution caused by the industry
3. Visit of Board officials to your unit dated 09.07.2021.
4. Proposal Submitted by SRO Sangli.
5. Approval received from competent Authorities.

WHEREAS you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

AND WHEREAS it was obligatory on your part to obtain valid consent from the Board and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

AND WHEREAS, the Board officials visited your unit to investigate the complaint observe the compliance of your unit on 09.07.2021 and observed following non compliances.

1. You are operating your unit since 2015 with the manufacturing of Anodizing item by using phthalic anhydride and maleic anhydride without obtaining consent from Board office.
2. Industry has not provided any Effluent Treatment Plant for treatment of industrial effluent generated through the process.
3. The untreated effluent was being discharged into outside factory premises.
4. Industry has not provided any air pollution control system to powder coating unit causing air pollution the surrounding area.

AND WHEREAS after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution

problems in the surrounding area and knowingly & willfully causing grave injury to the environment thereby violating various Environment enactments.

NOW, THEREFORE in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Ravindra Andhale, Regional Officer of the Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith (within 72 hours) to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted. .

FOR AND ON BEHALF OF THE BOARD

Ravindra Andhale

(Ravindra Andhale)
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

Copy for information & necessary action:

1. The Superintending Engineer, MSECD Division , Sangli
2. Executive. Engineer, MIDC Sangli, Dist. Sangli.

-They are directed to disconnect electricity supply/water supply of aforesaid unit
Immediately till further orders, and report the compliance

Ravindra Andhale

(Ravindra Andhale)
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur

Copy submitted for favour of information to:

1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (WPC), M.P.C. Board, Mumbai.

Copy for information:

Law Officer, M.P.C. Board, Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Sangli

- He is directed to serve the direction to the industry, M.S.E.D. Co. Ltd, & MIDC & keep vigil & report the compliance accordingly.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Annexure - D

84

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000123986

Application submitted on:
19-10-2021

Industry Information

Consent To: Operate
IIN No.:
Submit to: SRO - Sangli

Type of institution: Industry
Industry Type: R44 Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
Category: Red
Scale: S.S.I

EC Reqd. No
EC Obtained No
EC Ref. No. -

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name	Address
BABULAL CHANDULAL DAVE	PLOT NO. L-57 MIDC KUPWAD, TAL-MIRAJ, DIST-SANGLI
Designation	Taluka
PROPRIETOR	Miraj
Area	District
MIDC KUPWAD	Sangli
Telephone	Fax

I am/ We are not member of Advocate welfare fund hence a welfare fund stamp of Rs. 2 is not affixed.

O.A. No. 56/2020

**BEFORE THE HON'BLE GREEN TRIBUNAL, WESTERN ZONE AT
PUNE**

Tausif Bagnikar

APPLICANT

Versus

Shree Balaji Anodizing
& Ors.

RESPONDENTS

I/We Shree Balaji Anodizing through
its proprietor

R/o Sangli the above named Respondent No. 1
do hereby appoint and authorized

1. **Amit Kisanrao Shinde**, Advocate, Enroll. No. Mah/2058/2009

2. **Aruna Amit Shinde** Advocate, Enroll. No. Mah/2571 /2017

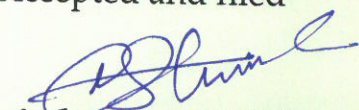
3..... Advocate, Enroll. No. Mah/ /

4..... Advocate, Enroll. No. Mah/ /

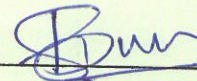
to appear, plead and to act, for me/us in the above matter and to withdraw and receive moneys herein in and out to court, to pass effective receipt, to issue execution, settle or to compound the matter, to apply for an adjournment, to authorize any advocate to appear and to do all things incidental to the aforesaid purpose. In witness where of I/we have signed below this 20th day October in the year Two thousand and Twenty one

Date:- 20/10/2021
~~20/09/2020~~

Accepted and filed



Adv. Amit Kisanrao Shinde



Adv. Aruna Amit Shinde

Mobile: 9372391550

Office: Deval Complex, Vishrambag, Sangli. 416415.

E mail id: amitshinde22@gmail.com